

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P. (I.B) No.814/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.06.2020**

Name of the Company: Khyati Hiren patel Proprietor of Khaalin  
Implex  
V/s  
Vicor Stainles Pvt Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.


**ORDER**  
**(through video conferencing)**

Learned Lawyer, Ms. Prachiti Shah is present for the Petitioner.

Learned Lawyer, Mr. Tirth Nayak is present for the Respondent.

Both parties submitted that an application is filed under Section 9 of the IB Code has already been admitted against the same Corporate Debtor on 12.03.2020, in CP(IB) No. 98/2020. In view of that, the instant application become infructuous.

Accordingly, the instant application is dismissed as infructuous.

  
**MANORAMA KUMARI**  
**(MEMBER JUDICIAL)**

Dated this the 11th day of June, 2020